

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Supplementary Item No. 1

IA(I.B.C)/ 1398 (CH) 2023  
In  
CP (IB) No. 245/Chd/Pb/2022  
(Admitted)

**IN THE MATTER OF:**

Ajit Singh Kochar, PG  
Kochar Overseas Pvt. Ltd.

...Petitioner

**Under Section:** 94, IBC 2016, R 11 NCLT 2016

**Order delivered on 19.02.2024**

**CORAM:**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Applicant/RP

Ms. Swati Vashisth, PCA, Proxy

**ORDER**

**IA(I.B.C)/ 1398 (CH) 2023**

In view of the Resolution of the Bar dated 19.02.2024, the Members of the Bar have abstained from Court work today.

Compliance of the last order be made by Ld. Counsel for the parties, if any, within one week. List on 20.03.2024.

Sd/-

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**